

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2563
ANSWERED ON:17.08.2011
LOSSES SUFFERED BY AIR INDIA
Yadav Shri Ranjan Prasad

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether public carrier Air India does not follow any pet procedure for pay revision and fixing of Performance Linked Incentives (PLI) in respect of its employees;
- (b) if so, the reasons therefor;
- (c) the amount of allowances and PLI paid by Air India to its employees during each of the last three years and the current year;
- (d) whether AI has also defaulted against Department of Public Enterprises in paying allowances and PLI to its employees; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a): Pay revision and fixation of PLI parameters follow the agreements with the various Unions/Associations entered into by the Management of the airline.
- (b): Does not arise.
- (c): The amount of allowances and PLI paid by Air India to its employees follow the agreements with the Unions/Associations. During each of the last three years and the current year these are as under:-

PLI/Flying Allowances in crores.

Year	2008-09	2009-10	2010-11	2011-12
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Hourly payments	354.03	324.34	328.33	45.97
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Layever/meal allow.	106.17	169.24	170.26	31.75
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PLI	256.72	221.11	230.02	19.73
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- (d): Even though these were over the DPE guidelines, necessary information was available.
- (e): Does not arise.